

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/4293/2023 IA/4352/2023 IA/1388/2024 IN C.P. (IB)/783(MB)2021
IN THE MATTER OF

State Bank of India

VS

A A Estates Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 19.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/4352/2023: Counsel Amir Arsiwala (PH)
For the Applicant in IA/4293/2023: Adv. Luckyraj Indorkar (PH)
For the R1/RP in IA/4352/2023: Counsel Shyam Kapadia (PH)
For the Respondent/RP in IA/4293/2023, IA/1388/2024: Adv. Shadab Jan (PH)
For the Respondent No. 2 in IA/4293/2023: Adv. Vinod Kothari (PH)
For the Applicant in IA/1388/2024: None

ORDER

I.A. 4293/2023

The Ld. Counsel for the Applicant submits that in view of the fact that Authum Investment and Infrastructure Pvt. Ltd has taken over the debt of Respondent No. 2 i.e. Suraksha Assets Reconstruction Limited, he be permitted to carry out the necessary amendments on oral request only. The Ld. Counsel for the RP has submitted that Authum Investment and Infrastructure Pvt. Ltd is already part of COC in the place of Suraksha Assets Reconstruction Limited.

In view of the fact that Adv. Vinod Kothari representing Authum Investment and Infrastructure Pvt. Ltd. is present, we deem it appropriate to allow the prayer made to carry out the necessary amendments on oral request and also file an amended memo of parties before the next date. Adjourned to **22.07.2024**.

I.A. 4352/2023

Adjourned to **22.07.2024**.

I.A. 1388/2024

None present for the Applicant. In the interest of justice, one last opportunity is granted to the Applicant to appear on **22.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)